

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00017/2018

Monday, this the 9th day of April, 2018

CORAM:

HON'BLE Dr.K.B.SURESH, JUDICIAL MEMBER

Sujatha.K.,
W/o.P.Vipinkumar,
Accountant, Head Post Office, Trissur,
Thrissur – 680 001.
Residing at Flat A-5, PENTARK Apartments,
Pottayil Lane, M.G.Road, Poothole P.O.,
Thrissur – 680 004. ...Applicant

(By Advocate Mr.C.J.Joy)

V e r s u s

1. Senior Superintendent of Post Offices,
Department of Posts, Trissur Division,
Thrissur – 680 001.
2. The Post Master General,
Central Region, Kochi – 682 020.
3. Secretary to Government,
Department of Posts,
Ministry of Communications & Information Technology,
(Govt. of India), Dak Bhavan, New Delhi – 110 116. ...Respondents

(By Advocate Mr.N.Anilkumar,Sr.PCGC [R])

This application having been heard on 9th April 2018 the Tribunal on the same day delivered the following :

OR D E R

Heard. This matter was taken up by the Bench on 30.1.2018 and passed the following orders :

“ Today when this case was taken up, Shri.C.J.Joy submitted that pursuant to the order passed by this Tribunal on 9.1.2018 directing the respondent no.2 to take a decision on the appeal which was pending before him in relation to the denial of 174 days Child Care Leave from 23.10.2017 to 14.4.2018, applicant has been granted only 30 days CCL. He submitted that the applicant has applied for the Child Care Leave for taking care of the educational requirements of her son who is appearing for the 10th standard ICSE Board Examination. It was also submitted that the applicant's husband is working in abroad and the applicant being the care giver and supporter of her son for his educational purposes, CCL for 174 days is essential.

We feel that 100 days out of 174 days is already over. Out of the remaining 74 days, 30 days leave has been now granted and the question is only for the remaining 44 days.

It is hereby ordered to the respondents to grant remaining 44 days CCL i.e, up to 14.4.2018 to the applicant.

For filing reply statement, list on 28.2.2018 before a single bench.”

2. Now both the counsel submits that the aforesaid order has been implemented and the O.A can be closed as infructuous.

3. The O.A is accordingly closed as infructuous. No costs.

(Dated this the 9th day of April 2018)

**(Dr.K.B.SURESH)
JUDICIAL MEMBER**

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List of Annexures in O.A.No.180/00017/2018

1. Annexure A-1 - True copy of the Office Memorandum No.3018/2/2008-Estt.(L) dated 11.9.2008.

2. Annexure A-2 - True copy of application dated 4.10.2017 submitted by the applicant to the 1st respondent for Child Care Leave.

3. Annexure A-3 - True copy of order dated 27.10.2017 issued by the 1st respondent rejecting Annex.P2 application.

4. Annexure A-4 - True copy of appeal dated 28.10.2017 submitted by the applicant to the 2nd respondent.

5. Annexure A-5 - True copy of the reminder dated 6.12.2017 submitted by the applicant to the 2nd respondent.

6. Annexure A-6 - True copy of the reminder dated 18.12.2017 submitted by the applicant to the 2nd respondent.

7. Annexure A-7 - True copy of the judgment dated 13.6.2017 passed by the Hon'ble Central Administrative Tribunal by in O.A.No.855/2015.

8. Annexure A-8 - True copy of the judgment dated 15.4.2014 passed by the Hon'ble Supreme Court in Civil Appeal No.4506 of 2004.

9. Annexure A-9 - True copy of the judgment dated 13.6.2017 in W.P.(C) No.18830/2017 passed by the Hon'ble High Court.

10. Annexure R-1 – True copy of the Memo No.ST/1-14/2008/Dlg dated 12.1.2018.
